THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHE-MICALS (SHRI K. R. GANESH): (a) and (b) Geological surveys of the area have led to the discovery and delineation of an anticlinal structure and on the basis of the surveys, two locations have been released for drilling. One of the locations is at Ramshahr in Solan District and the other at Changer Talai in Bilaspur District. The location at Ramshahr will be drilled upto 4000 metres to test the petroleum prospects of the structure. Drilling has not yet commenced at these locations.

## Fire in Refinery at Trombay

- 2. SHRI V. V. SWAMINATHAN: Will the Minister of PETROLEUM AND CHE-MICALS be pleased to state:
- (a) whether it is a fact that Hindustan Petroleum Corporation, refinery at Trombay in North Bombay caught fire on 22nd October, 1974; and
- (b) if so, what are the details of the loss and causes of the fire?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHE? MICALS (SHRI K. R. GANESH): (a) and (b) One of the tanks in the premises of the Hindustan Petroleum Refinery at Trombay was struck by lightning on the evening of 22nd October, 1974. As a result of this, a fire broke out in the tank. There was loss of about 256 tonnes of crude. There was some damage to the tank also but the extent of damage to the tank can be determined after the tank is de-commissioned which will require some time.

## Inspection of Delhi/New Delhi Railway Stations

5. SHRI V. V. S VAMINATHAN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that Railway Minister inspected the working of Delhi and New Delhi Railway Stations in October, 1974 and noticed irregularities in the administration; and
- (b) if so, what steps have been taken to curb the irregularities?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): (a) and (b) Yes. The Munister of State for Railways inspected New Delhi and Delhi In. Railway Stations on 25-10-1974 and necessary action is bing taken to remove the deficiencies noticed.

## Social and economic offences

- 4. SHRIMATI SUSHILA SHANKAR ADIVAREKAR:
  SHRIMATI SUMITRA G. KUL-KARNI:
  SHRIMATI PRATIBHA SINGH:
  Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state.
- (a) the action so far taken by Government on the major recommendations made by the Law Commission in its report on trial and punishment for Social and Economic Offences; and
- (b) the number of recommendations on which no action could be taken together with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. (SHRIMATI) MAHISHI): (a) Recommen-SAROJINI dations of the Law Commission relating to the Customs Act, 1962, Central Excises and Salt Act, 1944 and Gold (Control) Act, 1968 as were acceptable to the Government have been implemented through the Customs, Gold (Control) and Central Excises and Salt (Amendment) Act, 1973 (Act 36 of 1973). Foreign Exchange Regulation Act, 1973 and the Essential Commodities (Amendment) Act, 1974 have implemented some other recommendations these subjects. Necessary action to amend